## IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI COURT-III

CP-364/ND/2017 Appeal No.126/2017)

In the matter of:

INP Electronics (P) Limited

....PETITIONER

**SECTION:** 

**Under Section 252** 

Order delivered on 29.1.2018

Coram:

R. VARADHARAJAN,

Hon'ble Member (Judicial)

For the Petitioner

/Op. Creditor

: Mr. Saurabh Kalia, Advocate

Mr. Siddhartha Nagpal, Advocate

Respondent/Corporate Debtor:

Ms. Aparna Mudian, Asstt. Registrar

of Companies.

For the Intervener

: Ms. Lakshmi Gurung, Standing Counsel For Income Tax Deptt and Mr. Omkar

Singh for IT Department.

## ORDER

Learned Counsel for the petitioner is present. In terms of the directions dated 20.12.2017 passed by this Tribunal, it is represented by the Ld. Counsel for the petitioner that a copy of the Appeal along with annexure have been duly served to the Income tax Department on 10.1.2018. However, in relation to the service of a copy of the appeal along with annexure to the Ld. Standing Counsel appearing for Income tax Department, it is represented that a copy is yet to be received. Ld. Counsel for the petitioner represents that the same will be made





available today itself. Ld. representative appearing for Assistant Registrar of Companies represents that reply has been duly filed on behalf of the respondent. Ld. Counsel for the petitioner represents that copy of the same has not been made available to the petitioner.

Let the copy/reply be made available to the Ld. Counsel for the petitioner at the earliest. Income tax Department to respond but, however, if the observations of the IT Department are not filed within the said period, this Tribunal will proceed with the matter on merits without the observations of Income tax Department.

List on 19.2.2018.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit 29.1.2018